

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 268/MP/2020

Subject : Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 seeking reimbursement of amount incurred towards taxes and duties and arranging open access for the purpose of supply of contracted capacity of 100 MW from Noida Power Company Limited/PTC in terms of APP dated 6.4.2018 read with PPA executed on the same date.

Petitioner : SKS Power Generation (Chhattisgarh) Limited

Respondent : Noida Power Company Limited and anr.

Date of Hearing : **2.1.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Lakshyajit Singh Bagdwal, Advocate, SKSPGCL
Shri Ravi Kishore, Advocate, PTC
Ms. Deepti Dash, Advocate, PTC
Shri Anupam Chaudhary, Advocate, NPCL

Record of Proceedings

At the outset, the learned counsel for the Petitioner sought an adjournment of the hearing on the ground of the non-availability of the arguing counsel. Accordingly, the hearing of the matter was adjourned.

2. The Petitioner is directed to file the additional information sought vide the ROP of the hearing dated 11.11.2025, by **27.1.2026**, after serving a copy to the Respondents. The Respondents are permitted to file their replies on or before **4.2.2026**, after serving a copy to the Petitioner, who may file its rejoinder, if any, by **11.2.2026**.

3. The Petition will be listed for hearing on **19.2.2026**.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

